

**BAIL BOND**

**State Vs. Arshad**

**FIR No.: 34387/2017**

**PS: Sarai Rohilla**

**U/S: 392, 397, 34 IPC**

**17.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.

Mr. Kabir Ahmad, learned counsel for the applicant through VC.

Surety Aftab of accused Arshad is present physically in the court.

Report already filed by SI Manoj Kumar regarding verification of address and security of FD Pasonda Branch of Corporation Bank.

In view of the same, surety bond of this surety is accepted. Original FD be kept on record.

As per record surety bond of another surety ,namely, Mr. Sonu Malik has already been accepted by the 1<sup>st</sup> Link court.

As such, at present surety bond of both sureties are accepted. As such, release warrant be prepared accordingly.

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**Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/18.08.2020**

State Vs. Arshad

FIR No.: 34387/2017

PS: Sarai Rohilla

U/S: 392, 397, 34 IPC

**CA: 462/2019**  
**Neeraj Kumar Goel v. State**

**18.08.2020**

*File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 24.04.2020 and 17.06.2020

On 17.06.2020, matter was adjourned for 18.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** Sh. Vishwajeet Mangla, Ld. Counsel for Appellant.  
Sh. Pawan Kumar, Ld. Addl. PP for the state/respondent.4.

As per record, Respondent no.2 and 3 Meenakshi Goel and Vanshika Goel respectively not yet served.

**Issue fresh notice in terms of previous order to Respondent no.2 and 3 for 15.10.2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/18.08.2020**

**SC: 28692/2016**  
**State v. Lokesh & Ors.**  
**FIR No: 348/2015**  
**PS: Nabi Karim**

**18.08.2020**

*File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 18.04.2020 and 10.06.2020.

On 10.06.2020, matter was adjourned for 18.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.

None for accused persons.

It is stated by Reader of the court that when he contacted counsels for both accused Sh. R.C. Chopra as well as Sh. Azad Singh, they stated that their arguments have already completed and they do not want to address further arguments. Same is noted.

**As such, put up for judgment/clarifications, if any on 28.08.2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/18.08.2020**

**SC: 333/17**  
**State v. Pradeep Nain & Ors.**  
**FIR No: 209/2016**  
**PS: Gulabi Bagh**

**18.08.2020**

*File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 24.04.2020 and 17.06.2020.

On 17.06.2020, matter was adjourned for 18.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned as far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.

Both accused are stated to be on bail.

Sh. Rahul Kumar, Ld. Counsel for accused no.1 Pradeep Nain.

Sh. Inder. S. Singhal, Ld. Counsel for accused no.2

Paramjeet Singh @ Monu @ Vicky.

Part submissions on charge heard.

It is stated that due to nature of the case, they would like to address arguments physically on charge.

**As such, put up for further arguments on charge on 19.10.2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/18.08.2020**

**EXTENSION OF INTERIM BAIL APPLICATION**

**State Vs. Deepak Kumar**

**FIR No.: 34/2014**

**PS: Prasad Nagar**

**U/S: 302, 394, 411 IPC**

**18.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.  
Mr. Yogesh Swaroop, learned counsel for accused  
through VC.

This court is urgently intimated today to take up the  
matters pending in the Link court of Mr. Anuj Aggarwal, learned  
ASJ-03, Central District Delhi. As such, no time is left.

Put up for orders / clarification if any for tomorrow i.e.

**19/08/2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/18.08.2020**

**INTERIM BAIL APPLICATION**

**State Vs. Taufique Kala**

**FIR No.: 20/2016**

**PS: Crime Branch**

**U/S: 364A, 395, 342, 420, 468, 471 IPC**

**18.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.

This court is urgently intimated today to take up the  
matters pending in the Link court of Mr. Anuj Aggarwal, learned  
ASJ-03, Central District Delhi. As such, no time is left.

Put up for orders / clarification if any for tomorrow i.e.

**19/08/2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/18.08.2020**

**BAIL APPLICATION**

**State v. Akash  
FIR No. 106/2012  
PS: Kamla Market  
U/S: 302, 307,186,353,333,109 IPC**

**18.08.2020**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.  
Ms. Sharda Garg, Learned counsel for the applicant / accused  
through VC.

Reply filed by IO. Copy of the same be supplied to learned counsel for  
accused. Some time sought by IO to verify medical documents.

**As such, put up for further reply, arguments and appropriate  
orders on 21.08.2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/18.08.2020**

**EXTENSION OF INTERIM BAIL APPLICATION**

**FIR No. : 199/2009**

**PS: Kashmere Gate**

**STATE v. Gaurav Chauhan @ Sachin s/o Ghan Shyam**

**U/S: 364A, 506, 120 IPC**

**18.08.2020.**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through  
VC.

Mr. Iqbal Khan Ld. Counsel for applicant through  
VC.

1. Vide this order, application dated 10/08/2020 filed by  
accused through counsel for extension of interim bail is disposed off.

2. It is stated, inter-alia, that earlier accused was granted  
interim bail vide order dated 08/05/2020 for 45 days by this court under  
the criteria of Hon'ble High Court and the same was further extended vide  
order dated 29.06.2020 passed by this court.

Now, it is prayed that there is another order dated  
22/07/2020 and 13.07.2020 passed by Hon'ble High Court and in view of  
the same, interim bail of the accused be extended further.

3. Arguments heard from both the sides and I have gone  
through the record including interim bail order dated 08.05.2020 and  
29/06/2020.

4. At this stage it may be noted that Full bench of Hon'ble  
High Court of Delhi in its order dated 13/07/2020 in W.P.(C) 3037/2020  
titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr. Held as

FIR No. : 199/2009

PS: Kashmere Gate

STATE v. Gaurav Chauhan @ Sachin s/o Ghan Shyam

U/S: 364A, 506, 120 IPC

under :

“.....5. In view of the above, we hereby further extend the implementation of the directions contained in our order dated 25th March, 2020 and 15th May, 2020 and 15th June, 2020, till 31st August, 2020 with the same terms and conditions.

6. The Hon'ble Single Bench of this Court in CrI.A.193/2020 titled as Harpreet Singh vs. State vide order dated 1st July, 2020 sought clarification to the following effect:

“7. The queries that the Hon'ble Full Bench may consider and decide for the guidance of all concerned are as follows:

a. Whether the orders made by the Hon'ble Full Bench in W.P. (C) No.3037/2020, **including last order dated 15.06.2020**, apply to all interim orders, whether made in civil or criminal matters, and regardless of whether such orders were made on or before 16.03.2020 or thereafter?

b. Where interim bail or interim suspension of sentence has been granted by a Bench of this court exercising discretion and based upon specific facts and circumstances of a given case, would such orders also stand automatically extended by operation of orders made by the Full Bench in W.P.(C) No.3037/2020?

8. While deciding the issue, the Hon'ble Full Bench may consider the aspect of parity, namely that, on a plain reading of the orders in W.P.(C) No.3037/2020, interim orders granted on or before 16.03.2020 appear to be getting extended by general directions; but those made after 16.03.2020 appear not to be covered thereby.”

7. In this regard, we make it clear that all the directions issued from time to time in this case are based on the ongoing pandemic situation in Delhi. So far as the criminal matters are concerned, these directions have been issued keeping in view the

fact that the jail authorities have limited space to keep the inmates and in case of spread of Covid-19 pandemic in the jail, it would not be in a position to maintain physical distancing amongst jail inmates. Looking to this aspect and the possible threat of spreading of viral infection by those persons who are on interim bail/bail/parole granted by this Court or the Courts subordinate to this Court, to other inmates of the jail on their return to the jail, the decision of extension of interim bail/bail/parole has been taken from time to time. *It is clarified that this order of extension of bail/interim bail/parole shall be applicable to all undertrials/ convicts, who are on bail/interim bail or parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16th March, 2020.*

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9. List this matter on 24th August, 2020 for further directions. ....”.

5. In view of such order and clarification dated 13.07.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.

6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**18.08.2020.**

FIR No. : 199/2009

PS: Kashmere Gate

STATE v. Gaurav Chauhan @ Sachin s/o Ghan Shyam

U/S: 364A, 506, 120 IPC

**BAIL APPLICATION**

**State v. Mukesh @ Lamboo  
(INTERIM BAIL OF VICKY)  
FIR No. 200/2010  
PS: Paharganj  
U/S: 307, 34 IPC**

**18.08.2020**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.  
Ms. A.K. Sharma, Learned counsel for the applicant / accused  
through VC.

Conduct report as well as copy of custody warrant filed by Jail  
Superintendent, Jail no.2 dated 10.08.2020.

As per such report, his conduct found satisfactory. But such accused is  
in Jail apart from present case in another criminal case no. 109/2015 u/s 308 IPC.

As such, he does not fall under the relaxed interim bail criteria dated  
18.05.2020.

Report not filed by IO.

**Put up for filing of reply on merit by IO on 22.08.2020. Issue notice  
to IO accordingly.**

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/18.08.2020**

**MISC APPLICATION**

**State Vs. Adnan Hussain**  
**FIR No.: 02/2014**  
**PS: Jama Masjid**  
**U/S: 302, 394, 411, 34 IPC**

**18.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.  
None for the applicant / accused.  
Learned counsel for the applicant / accused is stated to be busy in some other matter before the Hon'ble High Court through VC.

At request of learned counsel for applicant put up for consideration of this application for **19/08/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**Central District/18.08.2020**

**BAIL APPLICATION**

**State Vs. Vikas Kaushik @ Sunny**

**FIR No.: 524/2014**

**PS: Burari**

**U/S: 364, 302, 201, 120B, 34 IPC & 25, 27, 54, 59 Arms Act**

**18.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.

Mr. Mukesh Kumar Sharma, learned counsel for the  
applicant / accused through VC.

Reply filed. Copy be supplied to the learned counsel

for the accused during the course of the day.

Arguments heard.

Put up for further arguments, if any, orders,  
clarification for **20/08/2020**.

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/18.08.2020**